

COMMITTEE ON PETITIONS
1955-56

EIGHTH REPORT

(Presented on the 16th March, 1956)



सत्यमेव जयते

LOK SABHA SECRETARIAT
NEW DELHI
March, 1956.

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MEMBERS OF THE COMMITTEE ON PETITIONS.

1. Shri Kotha Raghuramaiah—*Chairman.*
2. Shri Shiva Datt Upadhyaya.
3. Shri K. T. Achuthan.
4. Shri Sohan Lal Dhusiya.
5. Shri S. C. Deb.
6. Shri Liladhar Joshi.
7. Shri U. R. Bogawat.
8. Shri Jethalal Harikrishna Joshi.
9. Shri Ramraj Jajware.
10. Shri Resham Lal Jangde.
11. Shri P. N. Rajabhoj.
12. Shri P. Subba Rao.
13. Shri Anandchand.
14. Dr. Ch. V. Rama Rao.
15. Shri Ramji Verma.

SECRETARIAT

Shri S. L. Shaktiher—*Joint Secretary.*

Shri Avtar Singh Rikhy—*Deputy Secretary.*

Shri A. L. Rai.—*Under Secretary.*

REPORT

REPORT

On behalf of the Committee on Petitions, I having been authorised by the Committee, present this, their Eighth Report.

2. The Committee at their sitting held on the 12th March, 1956 considered the following two petitions:

(i) Petition No. 53 from Shri Kancherla Narayanaswamy relating to the Report of the States Reorganisation Commission. (Appendix—I).

(ii) Petition No. 54 from Sjt. Sheik Musley Huddin relating to the Report of the States Reorganisation Commission (Appendix—II).

3. In petition No. 53 which was reported to the House by the Secretary on the 24th February, 1956, the petitioner contends that in Hyderabad except a few individuals everybody is aspiring for Telangana to be retained as a separate State. They are therefore opposed to its merger with Andhra as per recommendations of the States Reorganisation Commission in their Report.

4. In petition No. 54, which was reported to the House by the Secretary on the 24th February, 1956, the petitioner is opposed to the merger of Mysore with Karnataka, as recommended by the States Reorganisation Commission. Accordingly, he suggests the formation of two units for the sake of an efficient administration i.e., Mysore as a separate unit and the rest of Kannada speaking districts as Karnataka.

5. As the Bill based on the Report of the States Reorganisation Commission would be coming before the Lok Sabha, the Committee recommend that both the petitions Nos. 53 and 54 may be circulated *in extenso* to the Members of the Lok Sabha.

NEW DELHI,

DR. CH. V. RAMA RAO.

The 15th March, 1956.

APPENDICES

APPENDIX I

Petition No. 53

To

, The Lok Sabha,
New Delhi.

The humble petition of Shri Kancherla Narayanaswamy, President, Hyderabad Tenants Association, and General Secretary Telangana Committee, Secunderabad, Deccan, sheweth

On behalf of the Tenants and the people of Hyderabad and Secunderabad that the division of India on linguistic basis will be ruinous to the solidarity of India.

2. The Indian Society is itself divided in various castes and sub-castes, sects and sub-sects which have become water-tight compartments and opposed to each other. This set-up in a linguistic State will not be conducive to the unity of India.

3. The petitioner begs the Lok Sabha to postpone the proposed division of India on linguistic basis and create composite States in India, so that the people of different zones and speaking different languages might learn to live together.

4. As far as Hyderabad State is concerned, the petitioner begs that the area of Hyderabad which is called Telangana should be retained as a separate State as it will be composite in its nature and will serve as a model to the rest of India. Telangana has been in existence for 2½ centuries and in its development the Telugus, Kanadies, Marathas have taken equal parts.

5. In Hyderabad excepting a few individuals everybody is aspiring for Telangana and does not like to merge with Andhra State,

and accordingly your petitioner prays that the wishes of the people of Telangana might be considered while deciding the issue,

and your petitioner as in duty bound will ever pray.

APPENDIX II.

Petition No. 54

To

The Lok Sabha,
New Delhi

The humble petition of Sjt. Sheik Musley Huddin former General Secretary of Mysore State Muslim Convention, Bangalore, sheweth.

That the S.R.C. Report to form a linguistic Karnataka Unit by including Kannada speaking Districts from Bombay, Madras and Hyderabad States alongwith Mysore State is now before Parliament.

2. That except in so far as Mysore State is concerned, the S.R.C Report has been fair.

3. That Mysore State has been economically and administratively a feasible unit and has been known as a model State. But the rest of Karnataka would be an undeveloped and a backward area in comparison. The progress of Mysore would be retarded if it is merged with Karnataka. Therefore, there ought to be two units in order to have an efficient administration i.e. Mysore as a separate unit and the rest of Kannada speaking districts as Karnataka.

4. The Mysore Legislature, left to themselves, would have given an opinion in favour of two Karnatakas, when the S.R.C. visited Mysore State. The Congress Party and the members of the Legislature were prohibited from giving evidence before the Commission. Secondly, a directive from the Congress High Command was forced on the Congress members of the State Legislature not to vote against one Karnataka.

5. That an agreement had been entered into between the erstwhile Mysore State and the Government of India that a Raj Pramukh of Mysore would continue as such for his life time. Only if Mysore is retained as a separate unit, this agreement can be carried out by the Government of India.

6. Hitherto the Government of India and the Congress President and the Working Committee were of opinion, corroborated by the Chief Minister of Mysore, that the Mysore Legislature and the M.P.C.C. welcomed the formation of Karnataka. But this has now

been contradicted by the Chief Minister on the 19th December, 1955 at Kamplly (Bellary) "that the people of Mysore are not happy" in agreeing to the formation of Karnataka.

7. The petitioner submits that the Peoples' Convention to be held shortly against merger of Mysore will prove that the People of Mysore never agreed to merger,

and accordingly your petitioner prays that in view of Sjt. Pandit Jawahar Lal Nehru's plan to divide India into five or six zones which should be welcomed by one and all, the S.R.C. Report may be shelved or the case of Mysore be postponed until next general elections in 1957 for obtaining the verdict of the people of Mysore.

and your petitioner as in duty bound will ever pray.